FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JMV ISPAT PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	**JMV ISPAT PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	**07/04/2011**
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (ROC Delhi I)
4.	Corporate Identity No. (CIN) / Limited Liability Identification No. of corporate debtor	U27100DL2011PTC217243
5.	Address of the registered office and principal office (if any) of corporate debtor	T-19-A, First Floor, Khirki Extension, Malviya Nagar, New Delhi – 110017
6.	Insolvency commencement date in respect of corporate debtor	**22/05/2026**
7.	Estimated date of closure of insolvency resolution process	**18/11/2026**
8.	Name, registration number and Authorisation for Assignment (AFA) details of the insolvency professional acting as interim resolution professional	Hemi Gupta Registration No.: IBBI/IPA-002/IP-N00147/2017-18/10383 AFA No.: AA2/10383/02/311226/204242 AFA Valid Till: 31/12/2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-84, Takshila Colony, Near Medical College, Garh Road, Near K L International School ,Meerut, Uttar Pradesh – 250004 E-mail: hemigupta@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-84, Takshila Colony, Near Medical College, Garh Road, Near K L International School, Uttar Pradesh – 250004 E-mail: cirp.jmvispat@gmail.com
11.	Last date for submission of claims	**05/06/2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based upon the information available with the Ministry of Corporate Affairs, there is no class of Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II) in **C.P. (IB)-236/ND/2025** has ordered the commencement of a corporate insolvency resolution process of **JMV ISPAT PRIVATE LIMITED** on **22/05/2026.**

The creditors of **JMV ISPAT PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **05/06/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Hemi Gupta
Interim Resolution Professional, JMV Ispat Private Limited
Regn. No. : IBBI/IPA-002/IP-N00147/2017-18/10383
Date : 24th May, 2026
Place : Meerut

फिर सक्रिय हुए टप्पेबाज, पुलिस के लिए बन रहे बड़ी चुनौती

लोगों को झांसे में लेकर जेवरात व नकदी लेकर हो रहे फरार

जागरण संवाददाता, रुड़की: एक बार फिर टप्पेबाज गिरोह सक्रिय हो गए हैं। आए दिन शहर और आसपास के इलाकों में झांसा देकर माल साफ कर रहे हैं। कभी सर्राफ की दुकान में तो भी घर में घुसकर वारदात कर रहे है। यहीं नहीं गिरोह के लोग सड़कों पर चलने वाले लोगों को भी झांसा देकर माल साफ कर रहे है। पिछले कुछ समय में इस तरह की कई घटनाएं हो चुकी है। इसके बावजूद पुलिस के हाथ खाली है। जिससे पुलिस की सक्रियता पर सवाल खड़े हो रहे।

शहर से देहात तक टप्पेबाजों का गिरोह सक्रिय है। टप्पेबाज बेहद शातिर तरीके से लोगों को अपने झांसे में लेते हैं और कुछ ही मिनटों में जेवरात या नकदी लेकर फरार हो जाते हैं। भीड़भाड़ वाले बाजार, सुनसान मोहल्ले और बुजुर्ग महिलाएं इनके निशाने पर है। पुलिस के पास लगातार शिकायतें पहुंच रही हैं, लेकिन इसके बावजूद आरोपितों तक पहुंचना चुनौती बना हुआ है। शहरवासियों का कहना है कि सीसीटीवी कैमरों और पुलिस गश्त के बावजूद इस तरह की घटनाएं नहीं रुक पा रही हैं।

ऐसे करें टप्पेबाजों से बचाव

- अजनबी लोगों को घर में प्रवेश न दें
- कीमती सामान खुले में न रखें
- दुकानदार ग्राहक पर नजर बनाए रखें
- संदिग्ध गतिविधि दिखने पर तुरंत पुलिस को सूचना दें
- बाजारों और घरों में सीसीटीवी कैमरे सक्रिय रखें
- किसी की बातों पर एक दम से प्रतिक्रिया न दे

केस एक फरवरी माह में आवास विकास निवासी ऊर्जा निगम के सेवानिवृत अधिकारी के घर में घुसकर महिलाओं ने उनकी पत्नी को झांसे में लेकर आलमारी से लाखों रुपये के जेवरात और एक लाख की नकदी साफ कर दी थी। महिलाएं सीसीटीवी में कैद हुई थी लेकिन आज तक पता नहीं चल पाया है।

केस दो अप्रैल माह में भगवानपुर में कुंजा गांव के पूर्व प्रधान को थाने के सामने कार में बैठे पूर्व प्रधान और उनके साथी को कार का इंजन लीक करने का झांसा देकर उनकी कार से बैग गायब कर दिया था। जिसमें 70 हजार रुपये की नकदी और कागजात थे।

केस तीन मई माह में सिविललाइन कोतवाली क्षेत्र के सती मोहल्ला स्थित एक सराफ की दुकान में ग्राहक बनकर आई महिला और एक युवक ने कारोबारी को झांसे में लेकर लाखों रुपये के जेवरात गायब कर फरार हो गये थे। सीसीटीवी फुटेज सामने आने के बावजूद आरोपित हाथ नहीं आये।

> टप्पेबाजी की घटनाओं को गंभीरता से लिया जा रहा है। सीसीटीवी फुटेज के आधार पर पुलिस की जांच चल रही है। साथ ही संदिग्धों पर पुलिस नजर बनाये हुए है। जल्द ही इस गिरोह में शामिल आरोपितों को गिरफ्तार किया जाएगा।
>
> **शेखर चंद्र सुयाल**, एसपी देहात, रुड़की

बैंक कर्मी का बेटा घर से ढाई लाख लेकर गायब

- युवक द्वारा पिता को भेजी गई लोकेशन मसूरी की निकली
- पिता ने कोतवाली में दी तहरीर, बेटे की बरामदगी की मांग

जागरण संवाददाता, रुड़की : एक बैंक कर्मचारी का बीमार बेटा घर से ढाई लाख रुपये लेकर गायब हो गया। पिता को लोकेशन भेजकर उसने देर रात बताया कि वह कामयाब होकर ही घर वापस आयेगा।

सिविल लाइन कोतवाली क्षेत्र निवासी एक बैंक कर्मचारी ने पुलिस को तहरीर देकर बताया कि उसका बेटा एक बीमारी से पीड़ित है। बीते दिवस सुबह के समय किसी जानकार ने फोन कर बताया कि उनका बेटा भगवानपुर में बड़ी तेजी से कार चलाकर निकला है। जब पिता ने बेटे को फोन किया तो उसने रुड़की में होने की बात कही। पिता ने लोकेशन मांगी तो उसने फोन बंद कर लिया। घर आकर पता चला कि अलमारी में रखी ढाई लाख की रकम भी गायब है। रात करीब ढाई बजे बेटे का फोन खुलने पर बात हुई तो उसने बताया कि वह कामयाब होने के लिए घर से निकला है। उसने अपने पिता को लोकेशन भेजी तो वह मसूरी की निकली। रात से बैंक कर्मचारी के बेटे का फोन बंद आ रहा है। शनिवार को कोतवाली पहुंचकर पिता ने पुलिस को तहरीर दी है। जिसमें आशंका जताई है कि उनका बेटा अपने दोस्तों के साथ घर से निकला है। पीड़ित ने पुलिस से बेटे की बरामदगी की मांग की है। पुलिस युवक की लोकेशन ट्रेस करने का प्रयास कर रही है। कोतवाली प्रभारी निरीक्षक प्रदीप बिष्ट ने बताया कि मामले की जांच की जा रही है। जांच के बाद आगे की कार्रवाई की जायेगी।

युवक पर परेशान करने का आरोप

संवाद सूत्र, जागरण • झबरेड़ा: झबरेड़ा कोतवाली क्षेत्र के गांव सढोली निवासी युवती का आरोप है कि गांव का ही एक युवक उसे काफी समय से परेशान कर रहा है और उसके साथ छेड़छाड़ करता है। कई बार सामाजिक तौर पर और खुद मना करने के बावजूद आरोपित अपनी हरकतों से बाज नहीं आ रहा है। कोतवाली प्रभारी निरीक्षक विजय सिंह ने बताया कि पीड़िता की शिकायत के आधार पर आरोपित युवक को कोतवाली बुलाया गया है। पुलिस मामले की जांच कर रही है।

उन्होंने बताया कि युवक और युवती दोनों बालिग हैं। पूछताछ और जांच के बाद आरोपित के खिलाफ सख्त कानूनी कार्रवाई की जाएगी।

श्री महंत इन्दिरेश अस्पताल (एस.जी.आर.आर.)
पटेल नगर, देहरादून
फोन: 0135-6672400, 6672567

आवश्यक सूचना

श्री महंत इन्दिरेश अस्पताल (एस.जी.आर.आर.) अस्पताल पॉलिसी के नियमानुसार भर्ती/डिस्चार्ज मरीजों के चिकित्सा सम्बन्धी रिकॉर्ड (**01 जनवरी 2018 से 31 दिसम्बर 2020** तक के सभी रिकॉर्ड) अस्पताल का रिकॉर्ड सेक्शन नष्ट करने जा रहा है। जिन मरीजों व उनके परिजनों को ऐसे रिकॉर्ड की आवश्यकता हो वे अस्पताल के रिकॉर्ड सेक्शन से सम्पर्क स्थापित कर विज्ञापन प्रकाशन के 20 दिन के भीतर रिकॉर्ड प्राप्त करना सुनिश्चित करें। उसके पश्चात् (31 दिसम्बर 2020 व उससे पहले के रिकॉर्ड) अस्पताल प्रबन्धन द्वारा उपलब्ध करवा पाना संभव नहीं होगा।

कार्यालय नगर निगम रूड़की जनपद- हरिद्वार (उत्तराखण्ड)

nagarnigamroorkee@gmail.com

पत्रांक: 86/स्वा०अनु०/ई०-निविदा/न०नि०रू०/2026-27 दिनांक : 23.05.2026

Press Note

Tender Notice (E-Tender Notice)

Municipal Corporation Roorkee, District Haridwar invites open E-Tender in Two Bid System (Technical & Financial) from eligible and experienced agencies for **"Scientific Processing, Resource Recovery and Operation & Maintenance of Fresh Municiple Solid Waste Processing Facility at Saliyar, Roorkee."** for a period of 02 years (extendable by 01 years subject to satisfactory performance). The estimated waste generation is 145.04 TPD. The tender fee is Rs. 10,000/- (non- refundable) and the Earnest Money Deposit (EMD) is Rs. 11,89,671/- Detailed tender documents and eligibility criteria are available on the official e-tender portal: **https://uktenders.gov.in** Interested bidders may submit their online applications within the prescribed date and time. Municipal Corporation Roorkee reserves the right to accept or reject any or all tenders without assigning any reason thereof. Tenders Details are given below.

Sr. No	Bid Publish Date	Bid Submission Starting Date	Bid Submission End Date	Bid Opening Date
01	24.05.2026	29.05.2026	08.06.2026	08.06.2026

Note:- 1. For More Details visit to **www.uktenders.gov.in. 2**. All the Bidder should read the terms & Conditions of the tender before the filling. As per the tender conditions technical analysis will be done by section.

सहायक नगर आयुक्त
नगर निगम, रूड़की

फॉर्म-ए
सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड
(कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

जेएमवी इस्पात प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1.	कॉर्पोरेट देनदार का नाम	**जेएमवी इस्पात प्राइवेट लिमिटेड**
2.	कॉर्पोरेट देनदार के गठन की तिथि	07-04-2011
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/ पंजीकृत है	कम्पनीज़ रजिस्ट्रार, दिल्ली (आरओसी दिल्ली ।)
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U27100DL2011PTC217243
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	टी-19-ए, प्रथम तल, खिड़की एक्सटेंशन, मालवीय नगर, नई दिल्ली -110017
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	22.05.2026
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	18.11.2026
8.	अंतरिम रिजॉल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	हेमी गुप्ता पंजीकरण सं. IBBI/IPA-002/IP-N00147/2017-18/10383 एएफए सं. AA2/10383/02/311226/204242 एएफए वैध 31.12.2026 तक
9.	अंतरिम रिजॉल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	बी-84, तक्षशिला कॉलोनी, मेडिकल कॉलेज के पास, गढ़ रोड, केएल इंटरनेशनल स्कूल के पास, मेरठ, उत्तर प्रदेश-250004 ई-मेल: hemigupta@rediffmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	बी-84, तक्षशिला कॉलोनी, मेडिकल कॉलेज के पास, गढ़ रोड, केएल इंटरनेशनल स्कूल के पास, मेरठ, उत्तर प्रदेश-250004 ई-मेल: cirp.jmvispat@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	05.06.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजॉल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	कॉर्पोरेट कार्य मंत्रालय के पास उपलब्ध जानकारी के आधार पर, लेनदारों का कोई वर्ग नहीं है।
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	प्रासंगिक फार्म और अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेबलिंक: https://ibbi.gov.in/home/downloads

सूचित किया जाता है कि **C.P. (IB)-236/ND/2025** में राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, नई दिल्ली (कोर्ट-।।) ने 22/05/2026 को **जेएमवी इस्पात प्राइवेट लिमिटेड** की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

जेएमवी इस्पात प्राइवेट लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिजॉल्यूशन प्रोफेशनल को **05.06.2026** तक या उससे पहले सबूत के साथ अपने दावें प्रस्तुत करे।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

हेमी गुप्ता
अंतरिम समाधान पेशेवर, जेएमवी इस्पात प्राइवेट लिमिटेड
पंजीकरण सं. IBBI/IPA-002/IP-N00147/2017-18/10383
दिनांक: 24.05.2026
स्थान: मेरठ

लापता होटल कर्मचारी का शव मोहम्मदपुर झाल से बरामद

जागरण संवाददाता, रुड़की: लापता होटल कर्मचारी का शव मोहम्मदपुर झाल से बरामद हुआ है। बुधवार को कर्मचारी बाइक लेकर घर से निकला था। उसकी बाइक लक्ष्मीनारायण घाट से बरामद हुई थी। उसके साथियों पर धक्का देने का आरोप स्वजन ने लगाया था।

गंगनहर कोततवाली क्षेत्र के पुरानी तहसील निवासी आयुष उर्फ हैप्पी एक होटल में कर्मचारी था। बुधवार को एक युवक उसे घर से बुलाकर ले गया था। वह बाइक पर निकला था। अगले दिन उसकी बाइक गंगनहर किनारे लक्ष्मीनारायण घाट से बरामद हुई थी। स्वजन ने उसके साथियों पर उसे गंगनहर में धक्का देने का आरोप लगाया था। पुलिस गंगनहर में युवक की तलाश कर रही थी। शनिवार को होटल कर्मचारी का शव मंगलौर क्षेत्र के मौहम्मदपुर झाल से बरामद हुआ है। पुलिस ने शव को कब्जे में लेकर मामले की जांच शुरू कर दी है। वहीं पुलिस युवक के साथियों से पूछताछ कर रही है।

महिला का शव बरामद

झबरेड़ा: कोतवाली प्रभारी निरीक्षक विजय सिंह ने बताया कि शनिवार की सुबह पुलिस को सूचना मिली कि कोटवाल के समीप नहर में एक महिला का शव पड़ा हुआ है। इस पर पुलिस ने मौके पर पहुंचकर शव को नहर से बाहर निकाला। शव कई दिन पुराना लग रहा है। फिलहाल शव की शिनाख्त नहीं हो पाई है। आसपास के थानों को इस संबंध में सूचित कर दिया है।

Jagran

दैनिक जागरण

अपने करियर को सुनहरा बनाने का एक मौका

भारत के नं. 1 मीडिया समूह दैनिक जागरण को उत्तराखण्ड के विभिन्न शहरों में प्रोडक्ट प्रमोशन हेतु ऊर्जावान एवं उत्साही युवकों की आवश्यकता है।

बाहरी युवको के लिए
रहने एवं खाने की निःशुल्क व्यवस्था.
प्रतिमाह 15 से 20 हजार रुपए तक कमाने का अवसर.

वॉक-इन-इंटरव्यू
16 से 30 मई 2026

दैनिक जागरण कार्यालय
एनआईएच रोड सिविल लाईन,
रूड़की
मोबाईल: 9142074023

प्रात: 11:00 से 04:00 बजे तक

नोट: बायोडाटा, पासपोर्ट फोटो, पैन कार्ड, आधार कार्ड की छायाप्रति साथ लाएं।

दैनिक जागरण

कौशल विकास एवं सेवायोजन विभाग उत्तराखंड

उत्तराखण्ड राज्य · Industrial Training Institute · NAPS · Skill India कौशल भारत-कुशल भारत

उत्तराखण्ड के युवा ITI में प्रशिक्षण के दौरान कर सकेंगे कमाई

उत्तराखण्ड सरकार की DST (Dual System of Training) योजना के तहत चयनित प्रशिक्षार्थियों को 50% तक की अवधि का प्रशिक्षण उद्योग (Industry) में कार्य करते हुए तथा शेष अवधि का प्रशिक्षण ITI में मिलेगा।

इंडस्ट्री में प्रशिक्षण के दौरान हर महीने:
₹8000 से ₹12000 तक का स्टाइपेंड दिया जाएगा।

प्रमुख इंडस्ट्री पार्टनर
TATA MOTORS · Hero · BAJAJ · Mahindra · V-GUARD · satyam auto components pvt ltd · HPM Portable Power Solutions · JBM Group Our milestones are touchstones · TATA AUTOCOMP · TATA ASAL · C&S electric · SHIVAM AUTOTECH LTD · UNO MINDA

योजना से जुड़े मुख्य बिंदु
» प्रदेश के 53 ITI संस्थानों के चयनित ट्रेड/व्यवसायों में प्रवेश मिलेगा।
» स्टाइपेंड केवल इंडस्ट्री में कार्य करते समय मिलेगा, ITI प्रशिक्षण के दौरान नहीं।

उपलब्ध व्यवसाय / ट्रेड
फिटर, इलेक्ट्रिशियन, वेल्डर, मशीनिष्ट, टर्नर, मैकेनिक ऑटो बॉडी पेंटिंग, मैकेनिक मोटर व्हीकल, इलेक्ट्रॉनिक्स मैकेनिक, वेल्डर (फैब्रिकेशन एंड फिटिंग), स्वीईंग- टेक्नोलॉजी

DST से आच्छादित 53 ITI
» ऊधमसिंह नगर – काशीपुर, बाजपुर, दिनेशपुर, खटीमा, पंतनगर, जसपुर, सितारगंज, गदरपुर
» पिथौरागढ़ – पिथौरागढ़, अस्कोट, जाखपुरान, धारचूला, पांखू, बनकोट, मुनस्यारी
» नैनीताल – हल्द्वानी, टांडी, कालाढूंगी, बिंदुखत्ता, रामनगर, भवाली, बेतालघाट, ढोकाने
» देहरादून – देहरादून (युवक), महिला देहरादून, राजपुर रोड, कालसी, विकासनगर
» हरिद्वार – हरिद्वार, वि0 हरिद्वार, पिरानकलियर, नारसन, डेलना
» पौड़ी – श्रीनगर, कोटद्वार, दुगड्डा, सल्ड महादेव, पोखड़ा
» अल्मोड़ा – अल्मोड़ा, ब्राइट एंड कॉर्नर, खूंट, दन्या, जैंती
» बागेश्वर – कांडा, कपकोट
» टिहरी – नई टिहरी, चंबा
» उत्तरकाशी – उत्तरकाशी, बड़कोट
» चम्पावत – टनकपुर
» चमोली – गोपेश्वर, कर्णप्रयाग
» रुद्रप्रयाग – रुद्रप्रयाग

आईटीआई में प्रवेश शीघ्र प्रारंभ 7302663922
अधिक जानकारी के लिए संपर्क करें: www.vpputtarakhand.in

“ प्रदेश के युवाओं को उद्योग आधारित कौशल प्रदान कर, उन्हें बेहतर भविष्य देने के लिये तत्पर उत्तराखण्ड सरकार ”

व्यावसायिक परीक्षा परिषद, आईटीआई परिसर, सर्वे चौक, देहरादून | प्रशिक्षण एवं सेवायोजन निदेशालय, रामपुर रोड, हल्द्वानी

WISEC GLOBAL LIMITED

Regd. Off: Office No 303, Plot no.6, 3rd Floor, Vardhman Arihant Chamber, Commercial Complex, Block-KP, Pitampura, Maurya Enclave, New Delhi-110034
CIN: L71100DL1991PLC046809 Website: www.wisecglobal.com, Email ID: wisecglobal@yahoo.com

Extract of Audited Financial Results for the Quarter and financial year ended 31st March, 2026

(Rs. in Lakh)

Sl. No.	Particulars	3 months ended 31.03.2026	Corre-sponding 3 months ended 31.03.2025	3 months ended 31.12.2025	12 months ended 31.03.2026 (Audited)	12 months ended 31.03.2025 (Audited)
1	Total Income from Operations	2.38	0.00	0.91	3.30	0.00
2	Net Profit / (Loss) for the period (before tax and Exceptional items)	-4.36	-20.32	-8.84	-19.81	-25.69
3	Net Profit / (Loss) for the period before tax (after Exceptional items)	-4.36	-20.32	-8.84	-19.81	-25.69
4	Net Profit / (Loss) for the period after tax (after Exceptional items)	-4.36	-20.32	-8.84	-19.81	-25.69
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-4.36	-20.32	-8.84	-19.81	-25.69
6	Equity Share Capital	1165.01	1165.01	1165.01	1165.01	1165.01
7	Reserves (excluding Revaluation Reserve)	-	-		-1206.87	-1187.06
8	Earnings Per Share (of Rs. 10/- each):					
	1. Basic (Rs.) :	0.00	-0.02	-0.01	-0.02	-0.02
	2. Diluted (Rs.) :	0.00	-0.02	-0.01	-0.02	-0.02

Note:

a) The above is an extract of the detailed format of the Statement of Audited Financial Results filed with the Stock Exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The detailed Financial Results and this extract were reviewed by the Audit Committee and approved by the Board of Directors of the Company at the meeting held on 22nd May, 2026. The full format of the Statement of Audited Financial Results are available on the Company's website (www.wisecglobal.com) and on the website of BSE Limited (www.bseindia.com).

b) The Indepedent Auditors Report as required under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 has been completed and the related Report does not have any impact on the above 'Results and Notes' for the Quarter and year ended 31st March, 2026 which needs to be explained i.e, the report has been issued with an unmodified opinion.

c) Previous year's figures have been regrouped/rearranged wherever required.

For Wisec Global Limited
Sd/-
Rakesh Rampal
Whole Time Director & CFO
DIN: 01537696

Date: 22nd May, 2025
Place: Delhi

SHARP COMMERCIAL ENTERPRISES LIMITED

Regd.Off: A-1/53, Sector 7, Rohini, Naharpur, Delhi-110085
CIN: L73100DL1984PLC019616 Email ID: sceplco@gmail.com Website: www.sharpcommercial.in

Extract of Audited Financial Results for the Quarter and financial year ended 31st March, 2026

(Rs. in Lakh)

Sl. No.	Particulars	3 months ended 31.03.2026	Corre-sponding 3 months ended 31.03.2025	3 months ended 31.12.2025	12 months ended 31.03.2026 (Audited)	12 months ended 31.03.2025 (Audited)
1	Total Income from Operations	5.09	5.50	4.02	9.11	5.50
2	Net Profit/(Loss) for the period (before tax and Exceptional items)	0.24	1.16	-2.45	-2.64	1.30
3	Net Profit/(Loss) for the period before tax (after Exceptional items)	0.24	1.16	-2.45	-2.64	1.30
4	Net Profit/(Loss) for the period after tax (after Exceptional items)	0.24	1.16	-2.45	-2.64	0.96
5	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	0.24	1.16	-2.45	-2.64	0.96
6	Equity Share Capital	159.02	159.02	159.02	159.02	159.02
7	Reserves (excluding Revaluation Reserve)	-	-	-	0.00	0.00
8	Earnings Per Share (of Rs. 10/- each):					
	1. Basic (Rs.) :	0.02	0.07	-0.15	-0.17	0.06
	2. Diluted (Rs.) :	0.02	0.07	-0.15	-0.17	0.06

Note:

a) The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at the meeting held on 23rd May 2026

b) The Statutory Auditors of the Company have carried out the audit of said standalone financial results for the quarter and year ended March 31, 2026, in accordance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Statutory Auditors have issued an audit reports an unmodified opinion on these financial results.

c) Previous year's figures have been regrouped/rearranged wherever required.

d) The Audited Standalone financial results of the Company for the Quarter and year ended on March 31, 2026 are also available on website of MSEI Limited (www.msei.com).

For Sharp Commercial Enterprises Limited
Sd/-
Mithlesh Gupta
Whole Time Director and CFO
DIN: 10665124

Date: 23rd May, 2026
Place: Delhi

उत्कर्ष स्मॉल फाइनेंस बैंक

आपकी उम्मीद का खाता
(एक अनुसूचित वाणिज्यिक बैंक)

क्षेत्रीय कार्यालयः दूसरी मंजिल, 134ए, पाटलिपुत्र कॉलोनी, पॉलिटेक्निक कॉलेज के सामने, पटना, बिहार - 800013
पंजीकृत कार्यालय - उत्कर्ष टावर, एनएच - 31 (एयरपोर्ट रोड), सेहमलपुर, काजी सराय, हरहुआ, वाराणसी, यूपी-221 105।

सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 8(2) के अंतर्गत

अचल संपत्ति के लिए कब्जा सूचना

एतद्वारा , 'वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा सुरक्षा हित प्रवर्तन अधिनियम, 2002' के तहत और सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, अधिकृत अधिकारी ने उधारकर्ता(ओं) और सह–उधारकर्ता(ओं) को, नीचे बताए गए संबंधित ऋण खाते(खातों) के सामने अंकित तारीखों पर, एक 'मांग नोटिस' जारी किया है। इस नोटिस के माध्यम से उनसे यह मांग की गई है कि वे उक्त मांग नोटिस प्राप्त होने की तारीख से 60 दिनाके भीतर, मांगी गई राशि को उस पर लागू ब्याज दर के साथ चुका देंय साथ ही, भुगतान औरध्या वसूली की तारीख तक हुए भविष्य के लागू ब्याज, आनुषंगिक खर्चों और अन्य लागू शुल्कों का भुगतान भी करें। ऋणकर्ताओं/सह–ऋणकर्ताओं/गिरवीदारों द्वारा देय राशि का भुगतान न कर पाने की स्थिति में, एतद्वारा नीचे उल्लिखित ऋणकर्ताओं/सह–ऋणकर्ताओं/गिरवीदारों तथा आम जनता को सूचित किया जाता है कि अधिकृत कार्यालय ने उक्त अधिनियम की धारा 13(4) के साथ नियम 8 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे दिए गए ऋण खाते के समक्ष उल्लिखित तिथियों पर, नीचे वर्णित संपत्ति, अर्थात् सुरक्षित परिसंपत्तियों पर कब्जा कर लिया है। विशेष रूप से उधारकर्ताओं/सह–उधारकर्ताओं/बंधककर्ताओं को, और सामान्य रूप से आम जनता को, इसके द्वारा यह चेतावनी दी जाती है कि वे सुरक्षित संपत्तियों के साथ कोई भी लेन–देन न करें, और संपत्ति के साथ किया गया कोई भी लेन–देन, नीचे दिए गए ऋण खाते के सामने उल्लिखित राशि और उस पर लगने वाले ब्याज के संबंध में, उत्कर्ष स्मॉल फाइनेंस बैंक के प्रभार के अधीन होगा।

नीचे वर्णित उधारकर्ताओं/सह–उधारकर्ताओं/बंधककर्ताओं का ध्यान सुरक्षित परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

क्र. सं.	खाते का नाम	उधारकर्ता/ गारंटर का नाम (संपत्ति का स्वामी)	मांग सूचना की तिथि	कब्जे की तिथि	मांग सूचना की तिथि पर बकाया राशि
1	1516060000006015	मेसर्स एके जनरल स्टोर एंड बिल्डिंग मटेरियल (उधारकर्ता) श्री धर्मेंद्र कुमार पचौरी (सह उधारकर्ता) श्रीमती भगवान देवी (गारंटर/बंधककर्ता)	07/02/2026	19/05/2026	रूपये 14,55,785.49/– 7/02/2026 तक

संपत्ति का विवरण (संपत्ति के सभी भाग और हिस्से, जिनमें शामिल हैं): परिसर संख्या 203/1, ग्राम सदाबाद, तहसील सदाबाद और जिला हाथरस का वह समस्त भाग और हिस्सा, जिसका क्षेत्रफल 154 वर्ग मीटर यू.पी. –281306 है। इसकी सीमाएं इस प्रकार हैं: पूर्वः किसी अन्य का प्लॉट पश्चिमः कृष्ण चौहान का मकान उत्तरः 6 फुट चौड़ी गली दक्षिणः 6 फुट चौड़ी गली।

दिनांकः 22/05/2026
स्थानः वाराणसी

हस्ता/– (प्राधिकृत अधिकारी)
उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड

VIRUS RESEARCH AND DIAGNOSTIC LABORATORY ARMY HOSPITAL R&R, DELHI CANTT

1. Applications are invited for the following post at Viral Research and Diagnostic Laboratory (VRDL), Army Hospital R&R, Delhi Cantt 110010 **purely on contractual basis for a period of 11 Months**: -

S. No	Name of Post	Eligibility Criteria	Emoluments in Rs.	Remarks
(a)	Lab Tech (One vacancy)	**Essential:** Education: B.Sc. in Medical Lab Technology (MLT), Microbiology, Biotechnology, or Life Sciences from a recognized university. OR Intermediate (12th Science) with a Diploma in Medical Laboratory Technology (DMLT) and ½ yer of lab experience. **Desirable Qualifications:** (i) Experience in Virology, Microbiology, or Molecular Biology lab protocol. (ii) Experience in blood sample collection (iii) Knowledge of common lab techniques, safety, and equipment handling including computer skills.	20000 + HRA	Increment admissible as per DST norms

2. Desirous candidates are requested to apply with Bio-data/CV to email: vrdlahrrdelhi@gmail.com
3. Selection is based purely on merit. Shortlisted candidates will be intimated telephonically or by email for examination and interview.
4. The last date of receipt of application is **31 May 2026**

हैतुक दर्शित करने के लिए सूचना — साधारण प्रारूप

व्यवहार प्रक्रिया संहिता पहली अनुसूची संख्यांक 4
न्यायालय उप जिला कलेक्टर महोदय स्थान मलारना डूंगर, जिला सवाई माधोपुर — कौशल्या देवी विरुद्ध श्याम सुंदर वगैरा
वाद/ प्रार्थना पत्र 212 RT Act
प्रार्थना पत्र संख्या 30/24 सन्
नाम श्याम सुंदर (रिटा. दिल्ली पुलिस) पुत्र श्योप्रसाद जाति ब्राह्मण स्थान हाल निवासी मकान 849, दयाल मार्केट, नवल पार्क, भूलिया कॉलोनी, अलीपुर, दिल्ली 36

उक्त प्रार्थी ने इस न्यायालय में यह आवेदन किया है कि अतः आपको चेतावनी दी जाती है कि आप उस आवेदन के विरुद्ध हैतुक दर्शित करने के लिए दिनांक 26 माह 05 सन् 2026 का 10 बजे पूर्वाह्न में स्वयं या अपने प्लीडर द्वारा जिसे सम्यक रूप से अनुदेश किया गया हो, उपसंजात हों। यदि आप ऐसा करने में असफल रहेंगे तो उक्त आवेदन की सुनवाई और उसका निपटारा एक पक्षीय रूप से किया जायेगा। यह आज ता. 24 माह 4 सन् 2026 को मेरे हस्ताक्षर से और न्यायालय की मुद्रा लगाकर दी गई।

मोहर

आदेशानुसार
रीडर
उप जिला कलेक्टर
मलारना डूंगर, न्यायालय

इण्डियन ओवरसीज़ बैंक
Indian Overseas Bank

आपकी प्रगति का सच्चा साथी Good people to grow with
केंद्रीय कार्यालय : 763, अण्णा सालै, चेन्नै – 600 002. ✆ 044- 2888 9312

समवर्ती लेखापरीक्षकों को सूचीबद्ध करना

इण्डियन ओवरसीज़ बैंक शाखाओं के लिए समवर्ती लेखा परीक्षा हेतु पात्र चार्टर्ड एकाउंटेंट फर्मों से ऑनलाइन आवेदन आमंत्रित करता है। समवर्ती लेखा परीक्षा के लिए उपलब्ध शाखाओं की सूची एवं नियम और शर्तें हमारी वेबसाइट **www.iob.bank.in** → **Tenders** → **Empanelment**. पर प्रकाशित किया जाएगा। पोर्टल दिनांक **27.05.2026** को सुबह **11.00** बजे से दिनांक **10.06.2026** को शाम **05.00** बजे तक खुला रहेगा।

मुख्य महा प्रबन्धक (निरीक्षण)

सेव हाउसिंग फाइनेंस लिमिटेड

SAVE — Inclusion Growth Prosperity

(पूर्व में न्यू हैबिटेट हाउसिंग फाइनेंस एंड डेवलपमेंट लिमिटेड के नाम से जाना जाता था)
कार्यालयः यूनिट नंबर 761, 7वीं मंजिल वेगास मॉल, प्लॉट नंबर 06, सेक्टर-14, द्वारका, नई दिल्ली-110075, ई-मेलः info@newhabitat.in, info@savehfl.in
वेबः www.savehfl.in, मो.: +91-9810083317

वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम (सरफैसी), 2002 की धारा 13(2) के अंतर्गत सूचना

सेव हाउसिंग फाइनेंस लिमिटेड (जिसे पहले न्यू हैबिटेट हाउसिंग फाइनेंस एंड डेवलपमेन्ट लिमिटेड के नाम से जाना जाता था) से नीचे वर्णित ऋणधारकों/सह ऋणधारकों द्वारा प्राप्त ऋणों जो नीचे वर्णित तिथि को नीचे वर्णित शेष बकाये के साथ एनपीए बन चुका है, के संदर्भ में। हमने पहले ही स्पीड पोस्ट द्वारा वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम (सरफैसी), 2002 की धारा 13(2) के अंतर्गत उन्हें मांग सूचना का विवरण जारी किया था। हमने, यदि आप 60 दिनों के भीतर नीचे वर्णित राशि का भुगतान करने में विफल होते हैं, तो सरफैसी अधिनियम की धारा 13(4) के अनुसार आप में से एक के स्वामित्व की प्रतिभूतियों का कब्जा करने की अपनी मंशा दर्शा दी थी। यदि आप यहां नीचे वर्णित देयता का निष्पादन नहीं करते हैं तो सेव हाउसिंग फाइनेंस लिमिटेड/प्रतिभूत क्रेडीटर सरफैसी अधिनियम की धारा 13(4) के माध्यम से प्रदत्त किसी एक अधिकारों को प्रयोग कर सकता है तथा सरफैसी अधिनियम के अंतर्गत तथा वांछित रूप में इलेक्ट्रॉनिक या किसी अन्य पद्धति में कब्जा सूचना/नीलामी सूचना प्रकाशित करने के अतिरिक्त सेव हाउसिंग फाइनेंस लिमिटेड/प्रतिभूत क्रेडीटर आपका फोटोग्राफ भी प्रकाशित कर सकता है। विवरण इस प्रकार है:

क्र. सं.	ऋणधारकों/सह–ऋणधारकों का नाम मांग और एनपीए की तिथि	सूचना तिथि बकाया राशि	प्रतिभूत परिसम्पत्तियों का विवरण
1.	ऋण खाता संख्या **NHS/N/HEA/AGR/0622/0006** जिसे 06/05/2026 को एनपीए वर्गीकृत किया गया है। 1. विजय सिंह पुत्र श्री नत्थी लाल, 2. जयवीर सिंह पुत्र श्री नत्थी लाल, 3. श्रीमती वर्षा देवी पत्नी विजय सिंह और 4. श्रीमती रामबेटी देवी पत्नी श्री नत्थी लाल, 25/316, बसई खुर्द, फतेहाबाद रोड, ताजगंज आगरा, बसई, आगरा, उत्तर प्रदेश–282001, 25/316, फतेहाबाद रोड, ताजगंज आगरा, बसई खुर्द, आगरा, उत्तर प्रदेश–282001, 25/316, नई आबादी बसई खुर्द, ताजगंज आगरा, बसई, आगरा, उत्तर प्रदेश–282001, 00, बुढेरा, श्यामो, उत्तर प्रदेश–283125	18/05/2026 Rs.10,44,601/-	आवासीय अचल संपत्ति का पूरा टुकड़ा और खंड, पूरा मकान नंबर 25/316 ए.बी. रकबा 190 वर्ग गज यानी 158.85 वर्ग मीटर, बसई खुर्द वार्ड ताजगंज, तहसील और जिला आगरा नीचे दिए अनुसार सीमांकित (बिक्री विलेख अनुसार) :– पूरबः रास्ता और निकास 15 फीट चौड़ा पश्चिमः मकान भूरी सिंह उत्तरः मकान सतीश चंद दक्षिणः मकान हरि गोपाल

उपरोक्त ऋणधारकों/सह–ऋणधारकों को सलाह दी जाती कि 1) अधिक तथा सम्पूर्ण विवरणों के लिये अधोहस्ताक्षरी से मूल सूचना प्राप्त करें, तथा 2) सरफैसी अधिनियम के अंतर्गत आगे की कारवाई से बचने के लिये उपरोक्त सूचना की तिथि से 60 दिनों के भीतर ब्याज तथा लागत आदि के साथ शेष बकाये राशि का भुगतान करें।

दिनांक 23–05–2026, स्थानः अगरा, उत्तर प्रदेश — प्राधिकृत अधिकारी, सेव हाउसिंग फाइनेंस लिमिटेड

चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

Chola — Enter a better life

कॉर्पोरेट कार्यालय : चोला क्रेस्ट, सी 54 और सी 55, सुपर बी – 4, थिरु वी का इंडस्ट्रियल एस्टेट, गिंडी, चेन्नई–600 032, **शाखा कार्यालय :** दूसरी मंजिल, जे जे टावर, 59–राजपुर रोड, राम तीरथ आश्रम के निकट, विपक्ष. सचिवालय मुख्य द्वार, देहरादून (यू.के.)–248001., **शाखा कार्यालय :** प्रथम तल, रस्तोगी कॉम्प्लेक्स, आईडीबीआई बैंक के पास, मंझोला दिल्ली रोड, मुरादाबाद 244001।

सांकेतिक कब्जा सूचना–नियम 8 (1) के अंतर्गत

जबकि, नीचे हस्ताक्षरकर्ता, मेसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड के प्राधिकृत अधिकारी होने के नाते, वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसके बाद अधिनियम का उल्लेख किया गया है) के अंतर्गत तथा प्रतिभूति हित [प्रवर्तन, नियम, 2002 की धारा 13[12] के साथ पठित नियम 3 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, ऋणकर्ताओं, जिनके नाम नीचे कॉलम [बी] में दर्शाए गए हैं, को कॉलम [सी] में निर्दिष्ट तिथियों पर उक्त नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर नीचे कॉलम [डी] में दर्शाई गई बकाया राशि को ब्याज सहित चुकाने का आदेश देते हुए मांग नोटिस जारी किए हैं।

चूँकि उधारकर्ता राशि चुकाने में असफल रहे हैं, इसलिए इसके द्वारा विशेष रूप से उधारकर्ताओं को और सामान्य रूप से जनता को यह सूचना दी जाती है कि, अधिनियम की धारा 13[4] के तहत तथा उसके अंतर्गत बनाए गए नियमों के नियम 9 के साथ पठित, उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए, अधोहस्ताक्षरी ने नीचे कॉलम [E] में वर्णित, कंपनी के पास गिरवी रखी गई संपत्तियों का कब्जा, नीचे कॉलम [F] में उल्लिखित संबंधित तिथियों पर ले लिया है।

उधारकर्ताओं को विशेष रूप से और आम जनता को यह चेतावनी दी जाती है कि वे नीचे दिए गए कॉलम [ई] में उल्लिखित संपत्तियों से संबंधित कोई भी लेन–देन न करें। इस प्रकार के किसी भी लेन–देन पर मेसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड द्वारा कॉलम [डी] में उल्लिखित राशि के साथ ब्याज और अन्य शुल्क लगाए जाएंगे।

प्रतिभूति अधिनियम की धारा 13 [8] के तहत, उधारकर्ता बिक्री की सूचना से पहले सभी लागतों, शुल्कों और खर्चों सहित पूरी बकाया राशि का भुगतान करके गिरवी रखी गई संपत्ति को छुड़ा सकते हैं।

क्र. सं.	उधारकर्ता/ओं के नाम और पता तथा ऋण खाता संख्या	मांग सूचना की तिथि	बकाया राशि	कब्जे में ली गई संपत्ति का विवरण	सांकेतिक कब्जे की तिथि
(ए)	(बी)	(सी)	(डी)	(ई)	(एफ)
1	ऋण खाता. नंबर **HE01MRR00000073743 और HE01MRR00000080550** उधारकर्ता और सह–उधारकर्ताः– **1. अजय सिंह पुत्र ओम प्रकाश, 2. प्रीति पत्नी अजय सिंह, निवासीः** मंडी समिति रोड, सामने हनुमानमंदिर, मझोला, जिला. मुरादाबाद, 244001, उ.प्र. **3. मेसर्स श्री राधे साड़ी शोरूम** इसके पार्टनर के माध्यम से **(अजय सिंह), निवासीः** हाउस नंबर 453, मझोला रोड, शिवाजी नगर, जिला मुरादाबाद,244001, उ.प्र., **4. मेसर्स श्री राधे साड़ी शोरूम** अपने पार्टनर **(अजय सिंह)** के माध्यम से, **यहां भीः** मंडी समिति रोड, हनुमान मंदिर के सामने, मझोला, जिला मुरादाबाद, 244001, उ.प्र.	10–03–2026	रु. 1,48,68,515/– दिनांक 09/03/2026 को, तथा उस पर अतिरिक्त ब्याज	संपत्ति का समस्त भाग, जिसका कुल क्षेत्रफल 133.49 वर्ग मीटर है, मोहल्ला मझोला पश्चिमी, जिला– मुरादाबाद में स्थित है। यह संपत्ति उप–रजिस्ट्रार सदर प्रथम, मुरादाबाद के कार्यालय में बही संख्या 1, जिल्द संख्या 18172, पृष्ठ संख्या 395–428, क्रम संख्या 18215 के अंतर्गत दिनांक 20/08/2022 को पंजीकृत है। इसकी सीमाएं इस प्रकार हैं– पूर्व– सरकारी सड़क, माता मंदिर रोड; पश्चिम– श्रीमती अंजू शर्मा का मकान उत्तर– हेमंत त्यागी सिंह का मकान, टीकम सिंह का मकान दक्षिण– श्रीमती अंजू शर्मा का मकान।	21–05–2026

दिनांकः 24/05/2026
स्थानः मुरादाबाद / उत्तर प्रदेश

अधिकृत अधिकारी
मेसर्स चोलामंडलम इन्वेस्टमेंट एंड फाइनेंस कंपनी लिमिटेड

उत्तर प्रदेश ग्रामीण बैंक

(पूर्ववर्ती बड़ौदा यू.पी. बैंक)
क्षेत्रीय कार्यालय- प्रथम तल तिवारी भवन, चौरी रोड, इंदिरा मिल चौराहा, भदोही -221401

कब्जा सूचना

जबकि, अधोहस्ताक्षरी वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्गठन तथा प्रतिभूतिहित प्रवर्तन अधिनियम 2002 के अन्तर्गत **उत्तर प्रदेश ग्रामीण बैंक**, का प्राधिकृत अधिकारी होने के कारण प्रतिभूतिहित प्रवर्तन नियम 2002 के (2202 का 54) सेक्शन 13 (12) के नियम 3 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुये निम्नलिखित ऋणियों को एक मांग सूचना जारी किया था, जिसमें यह कहा गया था कि ऋणी/बंधककर्ता उक्त नोटिस की प्राप्ति के 60 दिनों के भीतर बैंक के कुल बकाये राशि की चुकता कर दें। ऋणियों द्वारा बैंक के बकाया राशि के भुगतान करने में असफल रहने पर एतद्द्वारा ऋणियों/जमानतकर्ताओं व आमजनता को सूचित किया जाता है कि अधोहस्ताक्षरी द्वारा नीचे लिखें प्रत्येक खाते के सामने उल्लिखित तिथि को उक्त अधिनियम के सेक्शन 13(4) के साथ पठित नियम 8 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुये नीचे उल्लिखित सम्पत्तियों पर कब्जा कर लिया गया है खासकर ऋणी/जमानतदारों एवं आमजनता को सूचित किया जाता है कि वह निम्नलिखित सम्पत्तियों के साथ किसी भी प्रकार का संव्यवहार (क्रय-विक्रय) न करें, सम्पत्ति के सम्बन्ध में किया गया किसी प्रकार का संव्यवहार **उत्तर प्रदेश ग्रामीण बैंक**, को बकाया देय राशि व उस पर ब्याज इत्यादि के प्रभार के अधीन होगा।

क्र. सं.	उधारकर्ता/जमानतकर्ता/बंधककर्ता का नाम एवं पता, शाखा का नाम	बंधक अचल सम्पत्ति का विवरण	बकाया राशि का विवरण
1.	ऋणी :- श्री लल्लन पुत्र श्री मोहन लाल	संपति का सभी भाग एवं भूखण्ड खाता संख्या-71, आराजी संख्या-26, जोकि ग्राम/मौजा-कमलपुर (कस्बा), तहसील-मुंगरा बादशाहपुर में स्थित है। क्षेत्रफल-875 वर्ग फिट है तथा यह सम्पत्ति बैंक के पक्ष में बंधक है एवं उपनिबंधक तहसील-मछली शहर, जिला-जौनपुर के कार्यालय में पंजीकृत है। **बंधककर्ता का नाम:** श्री लल्लन पुत्र श्री मोहन लाल **चौहद्दी (मूल्यांकनकर्ता के अनुसार)-पूरब-** ब्रिक पेव्ड रोड **पश्चिमः** पारिवारिक भूमि **उत्तरः** रामनाथ की भूमि **दक्षिणः** शंभूनाथ की भूमि	रु. 10,38,686.08 + अन्य खर्चे एवं दण्डात्मक ब्याज एवं उस पर संविदात्मक दर और भुगतान की तारीख तक लागत, प्रभार और खर्चे मांग सूचना की तिथि 14.01.2026 कब्जा सूचना की तिथि 21.05.2026
2.	ऋणी :- मेसर्स आर.पी. ईंट उद्योग प्रोपराइटरः श्री राजेश कुमार पटेल पुत्र श्री राम प्यारे पटेल	संपति का सभी भाग एवं भूखण्ड प्लॉट संख्या-14, 15 और 16 मि जोकि ग्राम/मौजा-कोल्हव, पोस्ट-पारसीपुर, तहसील-भदोही में स्थित है। जिसका क्षेत्रफल-0.195 हेक्टेयर, यह साम्यिक बंधक सम्पत्ति बैंक के पक्ष में सेल डीड संख्या-2311 निष्पादन दिनांक 25.09.2020 के द्वारा उपनिबंधक, तहसील-भदोही, जिला-भदोही (संत रविदास नगर) के कार्यालय में पंजीकृत है। **बंधककर्ता का नामः** श्रीमती धनारी देवी पत्नी श्री राम प्यारे पटेल **चौहद्दी (मूल्यांकनकर्ता के अनुसार)-पूरब-** सड़क **पश्चिमः** नहर की नाली **उत्तरः** सिकंदर सरोज की भूमि **दक्षिणः** चुन्नी लाल की भूमि	रु. 14,74,865.78 + अन्य खर्चे एवं दण्डात्मक ब्याज एवं उस पर संविदात्मक दर और भुगतान की तारीख तक लागत, प्रभार और खर्चे मांग सूचना की तिथि 08.01.2026 कब्जा सूचना की तिथि 18.05.2026

दिनांक : 24.05.2026 — स्थान : भदोही — प्राधिकृत अधिकारी

प्रारूप संख्या यूआरसी–2

अधिनियम के अध्याय XXI के भाग I के अधीन पंजीकरण के बारे में सूचना देने का विज्ञापन
(कंपनीज अधिनियम, 2013 की धारा 374(बी) और (कंपनी पंजीकृत करने के लिए आधिकृत) नियम, 2014 के नियम 4(1) के अनुसरण में)

1) एतद्द्वारा सूचित किया जाता है कि कंपनी अधिनियम 2013 की धारा 366 की उप–धारा (2) के अनुसरण में, इसके पंद्रह दिन बाद लेकिन इसके बाद तीस दिन की समाप्ति से पहले केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान (आईआईसीए), प्लॉट संख्या 6, 7, 8 सेक्टर 5, आईएमटी मानेसर, गुड़गांव–122050 स्थित **रजिस्ट्रार**, को एक आवेदन प्रस्तुत किया जाना प्रस्तावित है कि **"रिपफिंग अकाउंटिंग सॉल्यूशंस एलएलपी (एएएन-7050)** एक एलएलपी को कंपनी अधिनियम 2013 के अध्याय XXI के भाग I के अंतर्गत शेयरों द्वारा लिमिटेड कंपनी के रूप में पंजीकृत किया जाए।

2) कंपनी के मुख्य उद्देश्य निम्नलिखित हैं।
क) लेखांकन और परामर्श सेवाएं

3) प्रस्तावित कंपनी के मसौदा ज्ञापन और एसोसिएशन के लेखों की एक प्रति **डब्ल्यूजेड 50 जीएफ आरब्लाइव लाजवंती गार्डन, गली नंबर-2, दक्षिण पश्चिम दिल्ली- 110046** स्थित कार्यालय में देखी जा सकती है।

4) इसके द्वारा सूचित किया जाता है कि आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति इस सूचना के प्रकाशन की तिथि से **21 इक्कीस दिनों** के भीतर अपनी आपत्ति केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान (आईआईसीए), प्लॉट संख्या 6, 7, 8 सेक्टर 5, आईएमटी मानेसर, गुड़गांव–122050 स्थित **रजिस्ट्रार** को लिखित रूप में भेज सकता है, जिसकी एक प्रति कंपनी के पंजीकृत कार्यालय को भी भेजी जानी चाहिए।

दिनांक :- 24.05.2026

आवेदक के हस्ताक्षर
देवेंद्र अरोरा
नामित भागीदार

Gautam Buddha University

((Established by UP Act No. 9 of 2002)
Greater Noida, GautamBudh Nagar -201312 (U.P.)

Tender Notice No. GBU/S&P/02/2026 — 24th May 2026

GEM BID NOTICE

The University invites bid from the reputed firms for the Supply, Installation, Testing, Commissioning of equipment's for the IDEA laboratory through GeM custom bid number GEM/2025/B/7432644 dated 23.05.2026. The detailed information related to bid is available on GeM portal **https://gem.gov.in**

For any changes, rectification, dates of extension and additional information etc., please visit above mentioned website.

Registrar

फॉर्म–ए
सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

जेएमवी इस्पात प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	जेएमवी इस्पात प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	07-04-2011
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/ पंजीकृत है	कम्पनीज़ रजिस्ट्रार, दिल्ली (आरओसी दिल्ली)
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U27100DL2011PTC217243
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	टी-19-ए, प्रथम तल, खिड़की एक्सटेंशन, मालवीय नगर, नई दिल्ली -110017
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	22.05.2026
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	18.11.2026
8.	अंतरिम रिजॉल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	हेमी गुप्ता पंजीकरण सं. IBBI/IPA-002/IP-N00147/2017-18/10383 एएफए सं. AA2/10383/02/311226/204242 एएफए वैध 31.12.2026 तक
9.	अंतरिम रिजॉल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	बी-84, तक्षशिला कॉलोनी, मेडिकल कॉलेज के पास, गढ़ रोड, कैपल इंटरनेशनल स्कूल के पास, मेरठ, उत्तर प्रदेश-250004 ई-मेल: hemigupta@rediffmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	बी-84, तक्षशिला कॉलोनी, मेडिकल कॉलेज के पास, गढ़ रोड, कैपल इंटरनेशनल स्कूल के पास, मेरठ, उत्तर प्रदेश-250004 ई-मेल: cirp.jmvispat@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	05.06.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजॉल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	कॉर्पोरेट कार्य मंत्रालय के पास उपलब्ध जानकारी के आधार पर, लेनदारों का कोई वर्ग नहीं है।
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	प्रासंगिक फार्म और अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेबलिंक: https://ibbi.gov.in/home/downloads

सूचित किया जाता है कि **C.P. (IB)-236/ND/2025** में राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, नई दिल्ली (कोर्ट-।।) ने 22/05/2026 को **जेएमवी इस्पात प्राइवेट लिमिटेड** की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

जेएमवी इस्पात प्राइवेट लिमिटेड के लेनदारों को इसके द्वारा आवाह्न किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिजॉल्यूशन प्रोफेशनल को **05.06.2026** तक या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

हेमी गुप्ता
अंतरिम समाधान पेशेवर, **जेएमवी इस्पात प्राइवेट लिमिटेड**
पंजीकरण सं: **IBBI/IPA-002/IP-N00147/2017-18/10383**
दिनांक: 24.05.2026
स्थानः मेरठ

आईबीसी, 2016 के तहत ई–नीलामी बिक्री सूचना

फीडबैक एनर्जी डिस्ट्रीब्यूशन कंपनी लिमिटेड

सीआईएन नंबरः **U40300DL2012PLC244113**
(परिसमापन में)

पंजीकृत कार्यालयः 311, तीसरी मंजिल, वर्धमान प्लाजा, पॉकेट–7, प्लॉट नंबर–6, सेक्टर–12, द्वारका, दिल्ली – 110078

फीडबैक एनर्जी डिस्ट्रीब्यूशन कंपनी लिमिटेड की सूची और उपकरणों की बिक्री के तहत बोलियां जमा करने के लिए निमंत्रण

इसके द्वारा जनता को सूचना दी जाती है कि फीडबैक एनर्जी डिस्ट्रीब्यूशन कंपनी लिमिटेड (परिसमापन के तहत), कॉर्पोरेट देनदार की सूची और उपकरण, परिसमापन एस्टेट का हिस्सा, भारतीय दिवालियापन और दिवालियापन बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियमन 37 ए और 33 (1) के साथ पढ़े गए विनियमन 32 के अनुपालन में ई नीलामी के माध्यम से अधोहस्ताक्षरी द्वारा बेचे जाने का प्रस्ताव है। इच्छुक आवेदक **https://ibbi.baanknet.com** पर उपलब्ध विस्तृत बिक्री प्रक्रिया ज्ञापन देख सकते हैं।

प्रासंगिक विवरण

कॉर्पोरेट देनदार	मेसर्स फीडबैक एनर्जी डिस्ट्रीब्यूशन कंपनी लिमिटेड
परिसमापन प्रारंभ तिथि	29.10.2012
बिक्री के लिए संपत्तियाँ	**ओडिशा राज्य में 6 स्टोरों (यूनिटों)** पर इन्वेंट्री और उपकरणों की बिक्री, 'जैसा है जहाँ है' और 'जैसा है जो है और बिना किसी कानूनी अधिकार के' आधार पर की जाएगी, जैसा कि बिक्री प्रक्रिया ज्ञापन में पूरी तरह से निर्धारित किया गया है।
आरक्षित मूल्य	परिसंपत्तियों की आरक्षित कीमत और स्थान
वापसी योग्य/समायोज्य बयाना जमा	रु. 7,52,686/– (रुपये सात लाख बावन हज़ार छह सौ छियासी मात्र)
बिक्री का तरीका	ऑनलाइन, ई–नीलामी **https://ibbi.baanknet.com** के माध्यम से
धारा 29ए के अंतर्गत शपथ–पत्र और बोली दस्तावेज़ जमा करने की अंतिम तिथि	07.06.2026
साइट पर जायें	04.06.2026 से 07.06.2026 तक
ईएमडी राशि जमा करना	18.06.2026
ई–नीलामी	21.06.2026 (दोपहर 2.00 बजे से शाम 4.00 बजे तक)
सफल बोलीदाता की घोषणा और LoI जारी करना	21.06.2026
आशय पत्र पर हस्ताक्षर और उसका जारी किया जाना	22.06.2026

बोली लगाने के इच्छुक व्यक्ति स्वयं अपनी ओर से उचित जांच–पड़ताल (उचित जाँच–पड़ताल) कर सकते हैं; परिसमापक ऐसी जांच और उचित जांच–पड़ताल की प्रक्रिया में कोई सहायता प्रदान नहीं करेगा।

1. कॉर्पोरेट देनदार की इन्वेंटरी और उपकरणों के लिए ई–नीलामी **'जैसा है जहां है, जैसा है जो है, जो कुछ है और बिना संसाधन के आधार पर'** बिना किसी प्रतिनिधित्व, वारंटी या क्षतिपूर्ति के ऑनलाइन आयोजित किया जाएगा।
2. इच्छुक आवेदक ऑनलाइन ई–नीलामी के विस्तृत नियमों और शर्तों, बोली फॉर्म, पात्रता मानदंड, बोलीदाताओं द्वारा घोषणा, ईएमडी आवश्यकता आदि के लिए ई–नीलामी प्रक्रिया सूचना दस्तावेज़ का संदर्भ ले सकते हैं, जो https://ibbi.baanknet.com पर उपलब्ध है।
3. संभावित बोलीदाताओं को BAANKNET नीलामी मंच https://ibbi.baanknet.com के माध्यम से दिवाला और दिवालियापन संहिता की धारा 29ए के तहत पात्रता का वचन सहित आवश्यक दस्तावेज जमा करने होंगे।
4. संभावित बोलीदाताओं को BAANKNET नीलामी मंच https://ibbi.baanknet.com के माध्यम से बयाना राशि (ईएमडी) जमा करनी होगीः
5. यहां ऊपर दिए गए खंड 2 में उल्लिखित वचन में कहा जाना चाहिए कि संभावित बोलीदाता लागू सीमा तक संहिता की धारा 29ए के तहत किसी भी अपात्रता से ग्रस्त नहीं है। संभावित बोलीदाता ध्यान दें कि यदि किसी भी स्तर पर अयोग्य पाया जाता है, तो आईबीबीआई के परिपत्र संख्या आईबीबीआई/एलआईक्यू/84/2025 दिनांक 28 मार्च, 2025 के अनुसार ईएमडी जब्त कर ली जाएगी।
6. कृपया ध्यान दें कि ईएमडी का भुगतान BAANKNET पोर्टल के माध्यम से ई–वॉलेट में धनराशि जोड़कर और संबंधित नीलामी के लिए 'भाग लें' पर क्लिक करके किया जाना चाहिए। पोर्टल www.baanknet.com पर ऑनलाइन ई–नीलामी में भाग लेने के लिए लिक्विडेटर द्वारा योग्य बोलीदाताओं के नाम की पहचान की जाएगी और उन्हें सूचित किया जाएगा। इच्छुक बोलीदाता को नीलामी पोर्टल में अपना यूजर आईडी और पासवर्ड बनाना होगा और अपनी ईएमडी राशि पोर्टल के ईवॉलेट में जमा करनी होगी। ई–नीलामी पोर्टल के संबंध में किसी भी प्रश्न के लिए, BAANKNET (बैंक एसेट ऑक्शन नेटवर्क), ईमेल आईडी समर्थन से संपर्क करें। baanknet@psballiance.com मोबाइल नंबरः +91 8291220220।
7. सफल बोलीदाता को बकाया बिक्री पर विचार (अर्थात, प्राप्त ईएमडी के सेट–ऑफ/समायोजन के बाद स्वीकृत बोली राशि और अन्य लागू कर/शुल्क) के साथ–साथ देय ब्याज का भुगतान करने के लिए एलओआई की तारीख से 90 दिन का अधिकतम समय दिया जाता है।
8. इच्छुक आवेदक ईएमडी जमा कर रहे हैं और बोली फॉर्म जमा करने में सहायता चाहते हैं तो वे लिक्विडेटर से feedbackenergy.ibc@gmail.com संपर्क कर सकते हैं या लिक्विडेटर से (+91) 9810011532 पर संपर्क कर सकते हैं।
9. यह स्पष्ट किया जाता है कि, यह निमंत्रण संभावित बोलीदाताओं को आमंत्रित करने के लिए है और बिक्री को प्रभावित करने के लिए परिसमापक या कंपनी की ओर से किसी भी प्रकार का बाध्यकारी दायित्व नहीं बनाता है। परिसमापक को परिसमापन प्रक्रिया के हित में अपने विवेक से ई–नीलामी की समयसीमा सहित किसी भी नियम और शर्तों को बढ़ाने/स्थगित करने/रद्द करने और/या संशोधित करने, हटाने का अधिकार है और नीलामी के किसी भी चरण में बिना किसी पूर्व सूचना या कोई कारण बताए किसी भी बोली को अस्वीकार करने का अधिकार है।
10. कृपया ध्यान दें कि नीलामी बिक्री I&B कोड, उसके तहत बनाए गए नियमों और प्रक्रिया सूचना दस्तावेज़ के प्रावधानों के अधीन होगी।

हस्ता/–
प्रभाकर कुमार
परिसमापक
फीडबैक एनर्जी डिस्ट्रीब्यूशन कंपनी लिमिटेड – परिसमापन में
आईबीबीआई पंजीकरण संख्याः IBBI/IPA-002/IP-N00774/2018-2019/12373
एएफए 31 दिसंबर 2026 तक वैध
पताः बी–5/41, विवेकानंद अपार्टमेंट, सेक्टर–8, रोहिणी, दिल्ली–110085
ईमेल आईडीः feedbackenergy.ibc@gmail.com
संपर्क संख्याः +91 9810011532

दिनांकः 24.05.2026
स्थानः नई दिल्ली

intec
SAPNE AAPKE, BHAROSA APNO KA

इंटेक कैपिटल लिमिटेड

सीआईएनः L74899DL1994PLC057410
पंजीकृत कार्यालयः 708, मंजूषा बिल्डिंग, 57 नेहरू प्लेस, नई दिल्ली – 110019
टेलीफोन : +91–11–46522200/300; फैक्स : +91–1146522333 वेबसाइटः www.inteccapital.com

31 मार्च, 2026 को समाप्त तिमाही और वर्ष के लिए एकल और समेकित लेखापरीक्षित वित्तीय परिणामों का सारांश

(प्रति इक्विटी शेयर डेटा को छोड़कर लाख रुपये में)

क्र. सं.	विवरण	स्टैंडअलोन: तिमाही समाप्त मार्च 31, 2026 लेखापरीक्षित	स्टैंडअलोन: तिमाही समाप्त दिसंबर 31, 2025 अलेखापरीक्षित	स्टैंडअलोन: तिमाही समाप्त मार्च 31, 2025 लेखापरीक्षित	स्टैंडअलोन: वित्तीय वर्ष समाप्त मार्च 31, 2026 लेखापरीक्षित	स्टैंडअलोन: वित्तीय वर्ष समाप्त मार्च 31, 2025 लेखापरीक्षित	समेकित: तिमाही समाप्त मार्च 31, 2026 लेखापरीक्षित	समेकित: तिमाही समाप्त दिसंबर 31, 2025 अलेखापरीक्षित	समेकित: तिमाही समाप्त मार्च 31, 2025 लेखापरीक्षित	समेकित: वित्तीय वर्ष समाप्त मार्च 31, 2026 लेखापरीक्षित	समेकित: वित्तीय वर्ष समाप्त मार्च 31, 2025 लेखापरीक्षित
1	परिचालन से कुल आय	270.94	194.13	299.50	1168.93	355.71	272.45	194.13	300.77	1170.44	356.96
2	अवधि के लिए शुद्ध लाभ/(हानि) (कर से पहले, असाधारण और/या असाधारण आइटम)	685.68	8.67	371.78	1,194.67	124.00	642.39	4.61	368.91	1179.87	115.88
3	अवधि के लिए शुद्ध लाभ/(हानि) कर से पहले (असाधारण और/या असाधारण आइटम के बाद)	685.68	8.67	371.78	1,070.29	124.00	683.03	4.61	368.91	1139.23	115.88
4	कर के बाद अवधि के लिए शुद्ध लाभ/(हानि) (असाधारण और/या असाधारण मदों के बाद)	535.09	(35.09)	312.62	745.36	30.04	491.8	(39.15)	309.76	689.92	21.92
5	अवधि के लिए कुल व्यापक आय [कर के बाद अवधि के लिए लाभ / (हानि) और अन्य व्यापक आय (कर के बाद)]	537.4	(35.43)	309.71	746.67	28.70	494.11	(39.49)	306.85	691.23	20.58
6	चुकता इक्विटी शेयर पूंजी (अंकित मूल्य रु. 10/– प्रत्येक)	1,836.63	1,836.63	1,836.63	1,836.63	1,836.63	1,836.63	1,836.63	1,836.63	1,836.63	1,836.63
7	प्रति शेयर आय (अंकित मूल्य रु. 10/– प्रत्येक) { संचालन जारी रखने और बंद करने के लिए }	10.00	10.00	10.00	10.00	10.00	10.00	10.00	10.00	10.00	10.00
	1. मूल (रुपये में):	2.91	(0.19)	1.70	4.06	0.16	2.68	(0.21)	1.69	3.76	0.12
	2. तनुकृत (रुपये में):	2.91	(0.19)	1.70	4.06	0.16	2.68	(0.21)	1.69	3.76	0.12

टिप्पणियाँ:

(1) उपरोक्त सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियमन, 2015 के विनियमन 33 के तहत स्टॉक एक्सचेंज में दाखिल किए गए लेखापरीक्षित वित्तीय परिणामों के विस्तृत प्रारूप का एक अंश है। वित्तीय परिणामों का पूरा प्रारूप स्टॉक एक्सचेंज की वेबसाइट www.bseindia.com और कंपनी की वेबसाइट www.inteccapital.com पर उपलब्ध है।

(2) उपरोक्त वित्तीय विवरणों की लेखा परीक्षा समिति द्वारा समीक्षा की गई है और उनकी सिफारिश की गई है; तत्पश्चात, 23 मई, 2026 को आयोजित अपनी बैठक में निदेशक मंडल द्वारा इन्हें अनुमोदित किया गया है और अभिलेखों में दर्ज किया गया है।

इंटेक कैपिटल लिमिटेड के लिए
हस्ताक्षरकर्ता/–
निहारिका गुप्ता
कंपनी सेक्रेटरी एवं अनुपालन अधिकारी
सदस्यता संख्याः ए59325

स्थानः नई दिल्ली
दिनांकः 23.05.2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Notice for calming Share of **Sunrakshakk Industries India Limited** (Formally known as A.K. Spintex Limited.)

I Tej Singh Gharbara S/o Sh. Veni Chand Gharbara R/O 43/60 New Ashok Vihar, Bhopal Pura Udaipur declaring that I am having 900 Shares of **SUNRAKSHAKK INDUSTRIES INDIA LIMITED (Formerly Known as A.K. SPINTEX LIMITED)** Bhilwara, which I purchased in cash from Sohanlal Jain and Niramala Jain R/o Udaipur but I had not send Transfer Deed and Share certificate to company for execute this transfer in my name, Now I am sending Transfer Deed and Share certificate to company for transferring these share in my name, if any person have any objection regarding this transfer then they may contact to company within 60 days from publication of this notice, if no objection will register then company will transfer these share in my name.

Place: Bhilwara — Claimant
Date: 24th May, 2026 — Tej Singh Gharbara

FORM NO. INC-26

[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another Before the Central Government Northern Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **YAPMA BUILDTECH PRIVATE LIMITED (U70109DL2017PTC315483)** having its Registered Office at MB-100 SHAKARPUR, DELHI-110092

Petitioner

NOTICE is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on Wednesday, 20th August, 2025 to enable the Company to change its Registered office from **"National Capital Territory of Delhi"** to the **"State of Uttar Pradesh"**.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an Affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Pt. Deen Dayal Antyodaya Bhawan (earlier known as Paryavaran Bhawan), CGO Complex, New Delhi-110003 within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

Regd. Off. H.NO. 1, KHASRA NO. 193/1, GROUND FLOOR, MAIN ROAD, VILLAGE-BUDHPUR, LANDMARK-OPP, RAMA SWEETS, DELHI-110036.

Regd. Off: MB-100 SHAKARPUR, DELHI-110092

By Order of the Board of Directors
For YAPMA BUILDTECH PRIVATE LIMITED
(MANJEET BARAR)
Director
DIN: 09618739

Place : New Delhi — **Add: D1212A, Tower-D, Saya Zion Bishrakh,**
Date : 20.08.2025 — **Uttar Pradesh-201306**

"FORM NO INC-26"

[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]

Before the Central Government Regional Director, Northern Region- Directorate-I In the matter of the Sub Section 4 of Section 13 of Companies Act, 2013 and Clause [a] of Sub rule[6] of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of
VARTULZ TECHNOLOGIES PRIVATE LIMITED (CIN : U72200DL2012PTC237566) having its registered office at 1046, Sector-A, Pocket-B, Vasant Kunj, Delhi-110070, India.
.........Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on **13.04.2026** to enable the company to change its Registered Office from **"NCT of Delhi"** under the jurisdiction of Registrar of Companies Delhi 1 to **"State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address **Regional Director, Northern Region Directorate I, B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi**, within Fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below.

VARTULZ TECHNOLOGIES PRIVATE LIMITED (CIN : U72200DL2012PTC237566) 1046, Sector-A, Pocket-B, Vasant Kunj, Delhi-110070,
Email : sanjiv@codecube.in
Telephone Number : +91 9910019393

For Vartulz Technologies Private Limited
Sd/-
Sanjiv Bajpai
Director
DIN : 06908576

Dated : 22.05.2026
Place : New Delhi

SUPRANEET FINANCE AND CONSULTANTS LIMITED

Regd. Office: C-55/2, Wazirpur Industrial Area, Delhi-110 052
Ph: 011-42952500
E-Mail: info@sfclindia.com
Website: www.sfclindia.com
CIN : L65921DL1989PLC035261

NOTICE

Notice is hereby given that, pursuant to Regulation 29(1)(a) read with Regulation 47(1)(a) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 (the Listing Regulations) that a meeting of the Board of Directors of the company will be held Saturday, the **30th May, 2026** at **3:30 p.m** at Regd. Office of the company, inter-alia, to consider & approve the audited financial results for the Quarter/ Year ended 31st March, 2026 and any other matter with the permission of chair.

It is further notified in pursuance of Regulation 47(2) of the Listing Regulations that the further details may be accessed on Company's website (www.sfclindia.com) and may also be accessed on website of Metropolitan Stock Exchange (www.msei.in).

Pursuant to SEBI (Prohibition of Insider Trading) Regulations, 2015 the "Trading Window" for dealing in shares of the Company has been closed from 1st April, 2026 till 48 hours after the said financial results are declared to the Stock Exchanges.

For Supraneet Finance and Consultants Limited
Sd/-
(Deepti Jain)
Company Secretary

Place : Delhi
Date : 23rd May, 2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PIRAMAL FINANCE LTD.

(Formerly Known as Piramal Capital and Housing Finance Corporation Ltd.) CIN:L65910MH1984PLC032639
Registered Office: Unit No.-601,6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (West), Mumbai-400070 –T +91 22 3802 4000. **Branch Office:** Unit No. 01 & 09, Ground Floor, GD-ITL North Ex Tower,Plot No. A-9, Netaji Subhash Place, New Delhi – 110034 &Plot No-6, Block-A 2nd Floor, Sector 2, Noida – 201301

POSSESSION NOTICE For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd) for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	**(Loan Code No. 09700002748),** (Dehradun) Sunny Bisht (Borrower) / Saroj Bisht (Co-Borrower)	Khasra No 1930 Min Plot No 22 Situted At Mauza Mehuwala Mafi Pargana Pachwadoon Dehradun Dehradun Uttaranchal :- 248001	**24-08-2021 for Rs.532144/-** (Five lakh Thirty Two Thousand One Hundred Forty Four Rupees)	19.05.2026
2.	**(Loan Code No. 09700006359),** (Dehradun) Ashish Sharma [Borrower] Sushma Sharma [Co-Borrower_1]	H.No.51 Type 2, Mdda Colony Kedarpuram Dehradun Uttaranchal-248001.Boundaries: North: Prop of Mr Rana, West: Pushta, East: 30ft Road; South: Prop. of Shahida	**02-24-2025 for Rs. 343901/-** (Rupees Three lakh Forty Three Thousand Nine Hundred One Rupees Only	19.05.2026
3.	**(Loan Code No. HLSA0002B374),** (Saharanpur) Mohd Faisal, Shahana [Borrower] Mohd Shariq, Faizan Ali [Co-Borrower_1]	House total meas. 98.45 Sq. Yards constructed upon the Eastern Part of Plot No.44 pertaining to Kh. No.474/1 situated at Dara Ali Swad Bairoon Dar Abadi Fazil Colony, Distt. Saharanpur. Boundaries: North: House of Mr. Aslam. West: Remaining Part of said Property of Mr. Meharban only. East: Way 20 feet wide. South: Way 12 feet wide.	**16-09-2025 for Rs.2147556/-** (Rupees Twenty One Lakhs Forty Seven Thousand Five Hundred Fifty Six Only)	19.05.2026

Place: Dehradun Uttaranchal, Date : 24.05.2026 — **(Authorized Officer), Piramal Finance Ltd.**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JMV ISPAT PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	JMV ISPAT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/04/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (ROC Delhi I)
4.	Corporate Identity No. (CIN) / Limited Liability Identification No. of corporate debtor	U27100DL2011PTC217243
5.	Address of the registered office and principal office (if any) of corporate debtor	T-19-A, First Floor, Khirki Extension, Malviya Nagar, New Delhi – 110017
6.	Insolvency commencement date in respect of corporate debtor	22/05/2026
7.	Estimated date of closure of insolvency resolution process	18/11/2026
8.	Name, registration number and Authorisation for Assignment (AFA) details of the insolvency professional acting as interim resolution professional	Hemi Gupta Registration No.: IBBI/IPA-002/IP-N00147/2017-18/10383 AFA No.: AA2/10383/02/311226/204242 AFA Valid Till: 31/12/2026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-84, Takshila Colony, Near Medical College, Garh Road, Near K L International School ,Meerut, Uttar Pradesh – 250004 E-mail: hemigupta@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-84, Takshila Colony, Near Medical College, Garh Road, Near K L International School, Uttar Pradesh – 250004 E-mail: cirp.jmvispat@gmail.com
11.	Last date for submission of claims	05/06/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based upon the information available with the Ministry of Corporate Affairs, there is no class of Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II) in **C.P. (IB)-236/ND/2025** has ordered the commencement of a corporate insolvency resolution process of **JMV ISPAT PRIVATE LIMITED on 22/05/2026.**

The creditors of **JMV ISPAT PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before 05/06/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Hemi Gupta
Interim Resolution Professional, JMV Ispat Private Limited
Regn. No. : IBBI/IPA-002/IP-N00147/2017-18/10383
Date : 24th May, 2026
Place : Meerut

OFFICE OF THE RECOVERY OFFICER – I/II
DEBTS RECOVERY TRIBUNAL DELHI(DRT 1)

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/94/2026 — **21-04-2026**

PUNJAB NATIONAL BANK Versus ANUP MITTAL

To

(CD 1) ANUP MITTAL SO RAJINDER KR MITTAL,
2/31 BLOCK 2 ROOP NAGAR DELHI- 110007
Als At: 1516 / 3687 BLOCK-B FLOOR 10TH UNIT NO 1006 AREA 139.35 Sq.Mtr VIHHAN HEIGHTS VRIDAVAN YOJANA RAEBAREILLY ROAD LUCKNOW

(CD 2) DEEPALI GUPTA WO ANIL MITTAL
R/O 2/31, BLOCK-2, ROOP NAGAR, DELHI - 110007

(CD 3) VIHHAN HEIGHTS A PROJECT OF VIVEK INFRATECH PVT. LTD. VRINDAVAN YOJANA, RAEBAREILLY ROAD. 5, SARAN CHAMBERS-1, PARK ROAD, HAZARATGANJ, LUCKNOW 226001

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT 1) in **OA/335/2023** an amount of **Rs 3083925 (Rupees Thirty Lakhs Eighty Three Thousands Nine Hundred Twenty Five Only)** along with pendentelite and future interest @ 7.55% Compound Interest Monthly w.e.f. **01/03/2013** till realization and costs of **Rs 33005 (Rupees Thirty Three Thousands Five Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **29/05/2026** at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **21/04/2026.**

RAVINDER KUMAR TOMAR, Recovery Officer-I
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, **and Branch office:** Office No. 311 & 312, ITL Northex Tower, A-9 building, NSP Pitampura-110034
Contact details: Rakesh Gupta (ZRM) : 9873925255 | **Akash Mendiratta (RLM):** 9625339424 | **Pawan Kumar Pandey (RRM):** 8010562716. **Email: Auction@hindujahousingfinance.com**

NOTICE OF SALE THROUGH PRIVATE TREATY
SALE OF IMMOVABLE ASSETS MORTGAGED TO HHFL UNDER THE SARFAESI ACT, 2002 READ WITH PROVISO TO RULE 8(6) AND 9(1).

The undersigned, as Authorized Officer of HHFL, has taken possession of the schedule property under Section 14(1) of the SARFAESI Act. Public at large is hereby informed that the secured property described in the Schedule is available for sale through Private Treaty/Public E-Auction, on terms agreeable to **HHFL**, for realization of its dues on an **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS"** basis. **Standard Terms & Conditions: 1.** Sale will be conducted strictly on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS"** basis. **2.** Purchaser must deposit 10% of the offered amount along with the application and KYC documents. This will be adjusted against the 25% deposit required upon acceptance. No interest shall be payable on the EMD. **3.** On acceptance of the offer by HHFL, purchaser must deposit 25% of the sale consideration (inclusive of the initial 10%) by the next working day. **4.** Balance 75% of the sale consideration must be paid within 15 days of confirmation of sale. **5.** Failure to remit amounts within stipulated timelines will result in automatic forfeiture of all deposits made, including the initial 10% and the property may be resold without further notice. **6.** If HHFL does not accept the offer, the initial 10% deposit will be refunded without interest. **7.** For bids exceeding RS. 50,00,000/- the successful purchaser must remit 1% TDS under Section 194-IA of the Income Tax Act. **8.** The property is sold with all existing and future encumbrances, whether known or unknown to HHFL. HHFL shall not be responsible for any third-party claims, rights, or statutory dues. **9.** Purchaser must conduct independent due diligence on all aspects of the property. No claims will be entertained later. **10.** HHFL reserves the right to reject any offer or cancel the auction without assigning reasons. **11.** Auction/bidding shall only be through "online electronic mode" through the website www.bankeauctions.com Or Auction provided by the service provider M/s C1 India Pvt. Ltd., **12.** The bidders may participate from their place of choice through online portal. Secured Creditor/service provider shall not be held responsible for the any internet connectivity issue **13.** For any details on e-auction prospective bidders may **contact the Service Provider M/s C1 India Pvt. Ltd., having its corporate office at Plot No. 68, 3rd Floor, Sector - 44, Gurgaon, Haryana-122003 (Contact Person Mr. Mithalesh, Mobile No. 7080804466, Email: Mithalesh.kumar@c1india.com, Email:tn@c1india.com, Prabhakaran.Malaichamy@c1india.com & Support (Helpline) Mobile No. +91-7291981124/25/26, Support Email – Support@bankeauction.com. 14.** For participating in the e-auction sale, the intending bidders should register their name at https://www.bankeauctions.com well in advance and shall get the user ID and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. **15.** For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favour of "Hinduja Housing Finance Limited". **16.** Interested parties may contact the Authorized Officer for details and submit Offer, EMD along with KYC documents on or before 04-06-2026 at 5.00 p.m. **17.** Successful auction Purchaser shall bear all stamp duty, registration fees, taxes and other statutory expenses related to the mortgaged property. **18.** The Borrowers/Mortgagors' right of redemption under Section 13(8) of the SARFAESI Act stands extinguished upon the date of publication of this notice as per the latest judicial mandates. **19.** Sale shall be conducted in accordance with the provisions of the SARFAESI Act and Rules.

SCHEDULE

Description of the Property (Secured Asset): Private	OUTSTANDING AMOUNT:
Portion bearing number A-2, on Upper Ground Floor, South facing (without roof rights), covered area 45 square yards, in/of built up khasra number 298/14/2 min, out of area measuring 350 square yards, situated in extended abadi of Lal Dora of Village Ghitoni, Tehsil Vasant Vihar, New Delhi-110030. East: Road 15 Ft. West:Other's Unit, North:Passage of other property, South: Road 20 feet	**Rs.14,73,979/- (Rupees Fourteen Lacs Seventy Three Thousand Nine Hundred Seventy Nine Only) as on 12/07/2023** **RESERVE PRICE: Rs. 11,15,000/- (Rupees Eleven Lakh(s) Fifteen Thousand Only)** **EMD: Rs. 1,11,500/- (Rupees One Lakh Eleven Thousand Five Hundred Only)**
LOAN NO: DL/RJP/RJPC/A000000004 CO/CPC/CPOF/A000003541. Borrowers Name: 1. Suman 2. Mr. Dayal Singh Bhandari	**EMD DEPOSITION LAST DATE: 04-06-2026 till 1700 hrs. DATE/TIME OF E-AUCTION: 09-06-2026, 1100hrs-1300 hrs. BID INCREASE AMOUNT: Rs. 10,000/-**

Place: Delhi Date : 24.05.2026 Sd/- Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

REGD.AD/ DASTI/AFFICATION / BEAT OF DRUM/ NEWSPAPER PUBLCATION / BY ALL PERMISSABLE MODES

OFFICE OF THE RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL-I, DELHI

4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.

SALE PROCLAMATION

R.C/135/2024

CANARA BANK Vs. B.L. ENTERPRISES

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

(CD 1) B.L. ENTERPRISES, PROPRIETOR - DHIRENDRA KUMAR, SHOP NO. 7, H-17/4, PARKVIEW COMPLEX, TANK ROAD, KAROL BAGH, NEW DELHI-110005
(CD 2) DHIRENDER KUMAR
PLOT NO. 17, BLOCK A, SECTOR-15, NOIDA, UP-201301.
ALSO AT : B-626, SAROJINI NAGAR, NEW DELHI
ALSO AT : 40/39, DDA FLATS, SAROJINI NAGAR, NEW DELHI
ALSO AT : 98, 2ND FLOOR, SUKHDEV VIHAR, NEA NEW FRIENDS COLONY, NEW DELHI
ALSO AT : WZ-81A, TODAPUR, NEW DELHI-110012
Also At : RZW-7F, 2ND FLOOR, SITAPURI, VILLAGE PALAM, NEW DELHI-110045
(CD 3) VIPIN YADAV S/O BHAJAN LAL YADAV, A-17, BLOCK A, SECTOR-15, NOIDA, GAUTAM BUDH NAGAR, UP-201301.

The under mentioned property will be sold by **Public E-auction sale on 25/06/2026** for recovery of sum of **Rs. 43434676.90 (RUPESS FOUR CRORES THIRTY-FOUR LACS THIRTY- FOR THOUSAND SIX HUNDRED SEVENTY- SIX AND PASIE NINTY ONLY)** plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-I (less amount alredy recovered, if any). from **B.L. ENTERPRISES.**

DESCRIPTION OF PROPERTY

No. of Lots	Description of the property to be sold with the names of the co-owners where the property belongs to the defaulter and any other person as co-owners	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Valuation also state Valuation given, if any by the Certificate Debtor	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value	Reserve Price below which the property will not be sold	EMD 10% of Reserve proce or Rounded off
1.	2.	3.	4.	5.	6.	7.	8.
1.	PROPERTY BEARING SHOP. NO. 7, LOWER GROUND FLOOR BEING PART OF PROPERTIES NO. 17/6, 17/4, 17/3, B, GALI NO. 4, SITUATED IN THE ABADI OF GOBINDGARH, BABA NAGAR, KAROL BAGH, NEW DELHI	Not known	Not known	No	Not known	Rs. 1.80 CRORES	Rs. 18.00 LACS

1. Auction/bidding shall only be through online electronic mode through the e-auction website i.e. https://baanknet.com
2. The intending bidders should register the participation with the service provider- well in advance and get user ID and password for participating in **E-auction.** It can be procured only when the requisite earnest money is deposited in prescribed mode below.
3. EMD shall be deposited latest by till 05:00 AM on **24.06.2026 in Wallet Bank Asset Auction Network (BAANKNET)** https://baanknet.com EMD deposited thereafter shall not be considered for participation in the e-auction.
4. In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Director of the company or any other document confirming representation/attorney of the company and the Receipt/ Counter File of such deposit should reach is the said service provider through e-auction website by uploading softcopies on or before till 05:00 PM on **24.06.2026** and also hard copies alongwith EMDs deposit receipts should reach at the **Office of Recovery Officer-I, DRT-I, Delhi** by **24.06.2026.** It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts of such bidders through the same mode of payment.

Nmae of Auction Agency	**Bank Asset Auction Network (BAANKNET)**
Contact person	**Mr. Uday Jadhav (Authorised Officer of Baanknet)**
Helpline Nos.	**+91-9820878255**
Helpline Email Address	**Support.BAANKNET@psballiance.com**
Bank officer	**Mr. Manoj Kumar, Chief Manager, Mobile : 8826933887, cb3038@canarabank.com**

6. Prospective bidders are advised to visit website httds://baanknet.com **for** detailed terms & conditions and procedure of sale before submitting their bids.
7. The property shall not be sold below the reserve price.
8. The property shall be sold in 01 lot, with **Reserve Price as mentioned above lot.**
9. The bidder shall improve offer in multiple of **Rs. 1,00,000/-** during entire auction period.
10. The property shall be sold **"AS IS WHERE BASIS"** and shall be subject to other terms and conditions as publihed on the official website of the e-auction agency.
11. The highest bidder shall have to deposit **25% of his final bid amount after adjustment** of EMD already paid **in Wallet Bank Asset Auction Network (BAANKNET)** https://baanknet.com by immediate next bank working day **by 4:00 P.M.** through Demand Draft/Pay Order favouring **Recovery Officer, DRT-I, Delhi A/C. R.C. No. 135/2024**
12. The Successful bidder/auction purchaser shall deposit the balance 75% of sale consideration amount on before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through Demand Draft/Pay Order favouring **Recovery Officer, DRT-I, Delhi A/C. R.C. No. 135/2024. In addition to the above, the purchaser shall also deposit poundage fee @1% on total sale consideration money (plus Rs. 10) through DD in favour of The Registrar, DRT-I, Delhi.The DD prepared towards poundage's fees shall be submitted directly with the office of Recovery Officer, DRT-I, Delhi.**
13. In case of default of payment within the prescribed period, the deposit, after deduction the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forthwith, after the issue of fresh proclamatiion of sale. Further the purchaser shall also at be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
14. Schedule of auction is as under :-

Service of notice by all modes	**28.05.2026**	
Inspection of property	**09.06.2026**	**From 1:00 pm to 4.00 pm and the same shall be conducted by SBI with whom the keys of the property in question are lying**
Last date of receiving both physical bids alongwith proof of earnest money and uploading documents of auction agency portal	**24.06.2025**	**Up to 5.00 pm**
Date and Time of E-Auction:	**29.06.2025**	**Between 12:00 Noon to 01:00 PM**

15. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the e-auction without assigning any reasons.
Issued under my hand seal of this Tribunal on this 29.04.2026.

Niranjan Sharma
Recovery Officer-II
DEBTS RECOVERY TRIBUNAL-I, Delhi

HERO HOUSING FINANCE LIMITED

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, **Branch Office:** A-6, Third Floor, Sector-4, Noida-201301.
Toll Free Number: 1800 212 8800 | **Email:** customer.care@herohfl.com
Website: www.herohousingfinance.com | **CIN:** U65192DL2016PLC30148

PUBLIC NOTICE (SALE OF IMMOVABLE PROPERTY THROUGH PRIVATE TREATY)

[Notice of Sale by Private Treaty under Rule 8 read with Rule 9 of Security Interest (Enforcement) Rules 2002]

Notice is hereby given to the public in general and to the borrower/co-borrower ("Borrowers") in particular that below described secured asset which is mortgaged to Hero Housing Finance Ltd ("Secured Creditor"), possession of which has been taken by the Authorised Officer will be sold on "As Is Where Is", "As Is What Is" And "Whatever There Is" basis by way of Private Treaty. The sale by private treaty will take place any day after fifteen days (15 Days) from the date of this publication The details are more particularly mentioned herein below.

Loan Account No.	Name of Borrower(s)/ Co- Borrower(s)/ Guarantor(s)/ Legal Heir(s)/ Legal Rep.	Date of Demand Notice & Amount as on date	Reserve Price (RP) / Earnest Money Deposit (EMD)	Type of Possession
HHFNSPHOU2 3000037976	Himanshu Gola, Neha Wife Of Himanshu Gola	05/02/2025, Rs. 12,06,626/-As On 22/05/2026	6,15,000/- / 61,500/	Physical
Description Of Property: "Flat No Ff-2, First Floor, Rear Rhs From North Side Without Roof Rights Constructed On Plot No-5, Khasra No. 418 Mi/2, Having Area Measuring 40 Sq. Yds. I.e 33.44 Sq. Mtrs, Sant Nagar Complex, **Village- Sadullabad, Pargana And Tehsil- Loni, District- Ghaziabad, Uttar Pradesh- 201102 Plot No. 5 Bounded By: East-** C Passage & Flat No. Ff- 01, **West-** Other's Property, **North-** C Passage & Flat No. Ugf- 02, **South-** Other's Property				
HHFNSPHOU2 2000029260	Malti Sharma, Ajay Kumar	17/10/2023, Rs. 29,76,783/- As On 22/05/2026	6,50,000/- / 65,000/-	Physical
Description Of Property: Flat No. Sf-1, Second Floor, Front Lhs Without Roof Rights, Covered Area Measuring 53 Sq. Yds I.e 44.31 Sq. Mtrs, M.I.G., Built On Plot No-128, Khasra No-299, Gali No. 12, D-4, Ashok Vatika, **Village Pasonda, Pargana Loni, Tehsil And District Ghaziabad, Uttar Pradesh- 201005. North:** Other Property **East:** Rear Side Property/ Other Property, **South:** Front Rhs Flat /Plot No. 127 **West:** Road15 Ft				
HHFNSPHOU2 3000036619	Narender Singh, Dolly Wife Of Narender	17/12/2024, Rs. 13,72,821/- As On 22/05/2026	7,00,000/- / 70,000/-	Physical
Description Of Property: A Residential Flat No. Ugf-07, Upper Ground Floor Rear Lhs Without Roof Built On Plot No. A-93a, Khasra No.353 Admeasuring Area 360 Sq. Ft. I.e 33.44 Sq. Mtr. Situated At Rail Vihar **Village Sadullabad, Tehsil Loni District Ghaziabad, Uttar Pradesh. Bounded By: North:** Plot No. A-93b, **East:** Plot No. A-93 **South:** Road 30 Ft Wide, **West:** Road 30 Ft Wide				

Authorised Officer's Details: Name: Mr. Ershad Ali **Phone No.:** 8802270415
Email ID: ershad.ali@herohfl.com
Private Treaty to be executed any day after 11-06-2026.
Purchaser Identified

The undersigned as Authorized Officer of Hero Housing Finance Ltd. has taken over possession of the schedule property(ies) us/ 13(4) of the SARFAESI Act, 2002 all previous attempt to auction through inviting public bid failed. Hence, Public at large is being informed that the secured property(ies) as mentioned above are available for sale, through Private Treaty, as per the terms agreeable to HHFL for realisation of HHFL's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Thus, no public bid shall be invited.
2. Bid increment amount shall be Rs 15,000 (Fifteen Thousand Only) for Reserve Price till 25 lakhs, Rs 25,000 (Twenty-Five Thousand Only) for Reserve Price above 25 Lakhs till 50 lakh, Rs 50,000 (Fifty Thousand Only) for Reserve Price above 50 Lakh till 1crore, Rs 1,00,000 (1 Lakh Only) for Reserve price Beyond 1 Crore.
3. Such purchaser shall be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.
4. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above.
5. Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application.
6. In case of non-acceptance of offer of purchase by HHFL, the amount of 10% paid along with the application will be refunded without any interest.
7. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues.
8. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his/her satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer/ Secured Creditor in this regard at a later date.
9. The HHFL reserves the right to reject any offer of purchase without assigning any reason.
10. In case of more than one offer, the HHFL will accept the highest offer and there shall not be any claim against HHFL from unsuccessful offerer.
11. The interested parties may contact the Authorized Officer for further details/ clarifications and for submitting their application.
12. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property.
13. Sale shall be in accordance with the provisions of SARFAESI Act/ Rules.
14. For property details and visit to property contact to Mr. Ershad Ali / ershad.ali@herohfl.com / 8802270415 & Shekhar Singh /9711522275 / shekhar.singh@herohfl.com .

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrower/Mortgagor/guarantors are hereby noticed to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Sale failing which the property shall be sold through Private Treaty and balance dues, if any, will be recovered with interest and cost from you as a Borrower(s).

For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohomefinance.in/hero_housing/other-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e., www.herohousingfinance.com

Date: 24- May-2026 — **Sd/-, Authorised Officer,**
Place: Delhi-NCR — **For Hero Housing Finance Limited**

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans
Regd:Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assests And Enforcement (Security) Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules,2002,Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/Ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/Ies And Any Dealing With The Property/Ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt.of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
MRS. Anju W/O Umesh, MR. Ashish S/O Umesh, MR. Umesh Kumar Nigam S/O Prem Singh Nigam, MR. Ashish S/O Umesh 48/207 Loha Mandi Khataina Loha Mandi Agra Uttar Pradesh 282002 **LA28VLLONS000005123188/ AP-10286827) (Branch: Agra-1)**	All Piece And Parcel Of House No. 48/207 Situated At Khataina Lohamandi, Tehsil & District Agra Uttar Pradesh admeasuring 114.45 Sq Yards. BOUNDARY:- East- House of Din Dyal, West-House of Hariom , South Rasta 8 feet wide, North- House of kham Chand.	Demand Notice 14-July-2025 Rs. 17,51,486/- (Rupees Seventeen Lakh Fifty One Thousand Four Hundred Eighty Six Only) Due As On 10-07-2025 Together With Interest From 11-07-2025 And Other Charges And Cost Till The Date Of The Payment	**18.05.2026**
MR./MRS. Manju Devi, MR./MRS. Mukesh Saxena Baroli Aheer, Shamasabad ROAD Near T.V. Tower Agra 282001 Uttar Pradesh **HL2000005217/AP-0476850 (Branch: Agra-1)**	All Piece And Parcel Of Part of Plot No. 10/1 area 51.98 Sq.Mts. Sheetla Dham. Colony Khasra No. 14 Mauza Nagla Kali Tehsil & Distt. Agra. BOUNDARY:- East: Other's Plot, West: 6.09M wide rasta, North: Remaining part of Plot No. 10/1, South: Plot No 10.	Demand Notice13-12-2023 Rs. 6,31,149/- (Rupees Six Lakh Thirty One Thousand One Hundred Forty Nine Only) Due As On 13-Dec-2023 Together With Interest From 14-Dec-2023 And Other Charges And Cost Till The Date Of The Payment	**18.05.2026**

Place: AGRA Date: 23.05.2026 For India Shelter Finance Corporation Ltd (Authorized Officer)
For any query please Contact Mr. Sudhir Tomar (+91 9818460101)

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans
Regd:Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules,2002,Issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/Ies Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/Ies And Any Dealing With The Property/Ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of the Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged/mortgaged Property (All The Part & Parcel Of The Property Consisting Of)	Dt.of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
Mr./ Mrs. Champa W/o Rakesh Kumar & Mr./ Mrs. Rakesh Kumar S/o Hariram & Mr./ Mrs. Hariram S/o Tulachharam At:patta No. 41, Book No.70, Vill 1 Dwsm, G.p. Bakhtawarpura P.s. Suratgarh,Distt. Sri Ganganagar, Rajasthan 335704 **ACCOUNT NO.: - HLAPSVLONS000005120229/AP-10284140) Branch-sri Ganganagar**	All Piece And Parcel Of Patta No. 41, Book No. 70, Vill. 1 Dwsm, G.p. Bakhtawarpura P.s. Suratgarh, Distt. Sri Ganganagar, Rajasthan . Ademesuring Area- 2660 Sq Ft . Boundary:- North – Madan Lal , South – Mahender , East- Ratan Lal , West – Own Vaccant Land Then Rasta	Demand Notice:11-11-2025 Rs. 494435/- (Rupees Four Lakh Ninety Four Thousand Four Hundred Thirty Five Only. Due As On 11-Nov-2025 Together With Interest From 12-Nov-2025 And Other Charges And Cost Till The Date Of The Payment.	**19.05.2026**
Mr./ Mrs. Shrawni Devi W/o Babulal & Mr./ Mrs. Babulal S/o Hanuman At- Baniyala Dhani, Kalu Ki Mahawa, Village Baniyala, Gram Panchayat Mahawa, Panchayat Samiti Neemkathana, Dist. Sikar, Rajasthan **LOAN ACCOUNT NO- HLNKRNLONS000005094448/ AP-10223143 (Branch- Neem Ka Thana)**	All Piece And Parcel Of Patta No 107, Gram – Baniyala, Gram Panchayat - Mahawa, Panchayat Samiti Neem Ka Thana, District Sikar, Rajasthan. Adm. Area 242.10 SQ. YD. BOUNDARY:-- East: Self Vacant Land And 10 Feet Aam Rasta, West: House of Umrao & Hanuman, North: 16 Feet Aam Rasta, South: 17 Feet Aam Rasta	Demand Notice:14-Jul-2025 Rs. 614139/- (Rupees Six Lakh Fourteen Thousand One Hundred Thirty Nine Only Due As On 10-Jul-2025 Together With Interest From 11-Jul-2025 And Other Charges And Cost Till The Date Of The Payment	**22.05.2026**

Place: RAJASTHAN For India Shelter Finance Corporation Ltd (Authorized Officer)
FOR ANY QUERY, PLEASE CONTACT Mr. Vinay Rana (+91 7988605030)